

[Shri Shah Nawaz Khan]

tion 619A of the Companies Act, 1956.
[Placed in Library. See No. LT-4926/65].

Indian Veterinary Research Institute, Izatnagar.

11.36 hrs.

ESTIMATES COMMITTEE
MINUTES

Shri A. C. Guha (Barasat): I beg to lay on the Table a copy of the Statement showing the reply to the recommendation noted in Chapter V of the Fifty-seventh Report of the Estimates Committee (Third Lok Sabha) which was not furnished by Government in time for inclusion in the report; and a copy each of the Minutes of Sittings of the Estimates Committee relating to the following Reports:

- (i) Sixty-seventh to Seventieth Reports on the Ministry of Transport—Calcutta Haldia, Madras, Visakhapatnam, Tuticorin and Paradeep Port.
- (ii) Seventy-second Report on the Ministry of Rehabilitation—Dandakaranya Project.
- (iii) Seventy-sixth Report on the Ministry of Food and Agriculture (Department of Agriculture)—Indian Agricultural Research Institute, New Delhi.
- (iv) Seventy-ninth Report on the Ministry of Food and Agriculture (Department of Agriculture)—Central Potato Research Institute, Simla.
- (v) Eightieth Report on the Ministry of Food and Agriculture (Department of Agriculture)—Indian Grassland and Fodder Research Institute, Jhansi and Soil Conservation Research, Demonstration and Training Centres.
- (vi) Eighty-first Report on the Ministry of Food and Agriculture (Department of Agriculture)—National Dairy Research Institute, Karnal and

11.37 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
SEVENTY-FIRST REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Seventy-first Report of the Committee on Private Members' Bills and Resolutions.

11.37½ hrs.

ESTIMATES COMMITTEE—contd.

EIGHTY-SIXTH REPORT

Shri A. C. Guha: I beg to present the Eighty-sixth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Fifty-third Report of the Estimates Committee on the Ministry of Finance erstwhile Department of Revenue and Company Law (Company Law Division).

11.38 hrs.

JUDGES (INQUIRY) BILL—contd.

Mr. Speaker: We take up the Judges (Inquiry) Bill. Shri A. S. Alva was on his legs but Government wants to bring a motion for reference to Select Committee.

Shri Hari Vishnu Kamath (Hoshangabad): For once they have done the right thing.

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): I beg to move

"That the Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and for the presentation of an address by Parliament to the President be referred to a Joint